

of the house/flat/shop but still the land on which the house/flat/shop is located is charged lease.

Now if due to some reason or the other, the owner is forced to sell it, he cannot do so for a specific period. Even after that, the rate of lease is increased on every sale.

This is a regrettable situation in which the 'Owner' is put in the Capital. Even the ruling party is committed to the abolition of lease system.

I demand the government of India to announce its decision to abolish the lease system.

[Translation]

(vii) Need to provide drinking water to the people of Jhunjhunu constituency from Indira Gandhi Canal

SHRI MOHD. AYUB KHAN (Jhunjhunu): Sir, Jhunjhunu area of Rajasthan is my constituency and here blood is cheaper than water. My area has a glorious history but it is a matter of regret that even after 38 years of independence, the people of the area have been longing for a few drops of water. Whatever water they get has to be fetched from far off places. That yellowish muddy water is filtered and drunk as if that is the elixir of life. It is true that our country has made tremendous progress in science but it is a matter of regret that in my area, where saline water is available, even today people have to draw water with the help of oxen and camels.

Due to scanty rains, water is available in the wells of the area at a great depth, with the result that what to speak of irrigation, water is hardly available even for drinking purposes. The power connections for the wells have been given to the farmers but due to irregular power supply, they have been facing difficulties. The resources made available by the State Government under the water supply scheme are inadequate. Rajasthan Government have their own limitations because of which many such schemes have not been implemented. I request the Government to make provision in the Seventh Five Year Plan to ensure that the water of Indira Gandhi Canal reaches

Jhunjhunu district so as to usher in green revolution in the desert land which has remained arid for centuries. This valuable water of the Canal has reached Taranagar of Churu district which is 15 to 16 kms away from my area. This water can be supplied to my area through a canal or pipeline. This will be of great relief to the people of my area.

(viii) Need to open new telephone exchanges in Himachal Pradesh

SHRI K. D. SULTANPURI (Simla): Mr. Chairman, Sir, I want to raise the following matter under Rule 377.

There are 12 districts in Himachal Pradesh and there is acute shortage of communication facilities in these districts. Many a time I have narrated the difficulties of the people of my area to the Minister of Communications through letters but so far nothing has been done to remove these difficulties. I demand on behalf of the people of Himachal Pradesh that telephone exchanges be opened at the following places:

1. Hripur Dhar, Ranhat, Nauradhar, Shilai, Kofatta, Distt. Sirmour,
2. Jorsi, Haripur Patta, Barawari, Jawar Jamrot, Chhabsa, Delgi, Distt. Solan,
3. Ratnari (Chamin), village Panchayat Kalbog, Melthi, Barthata Jiwanipur, Kupui, Dodra Kwar, Distt. Simla

In addition, Solan, Nahan and Simla should be connected with microwave system. I request the Minister of Communication, to issue orders to meet the above demands at the earliest so that the people of the area are benefited. I would also like to submit that many persons have deposited money with your Department to get telephone connections but so far they have not been provided with this facility. I hope that the matter will be looked into and the difficulties of the people removed.

[English]

(ix) Need to Construct an over-bridge at Kallettumkara Railway Crossing (Kerala)

SRI K. MOHANDAS (Mukundapuram): Kallettumkara railway level-crossing is situated between two municipal towns of Irinju-

lakuda and Chalalakudy in Kerala State. Daily hundreds of vehicles and thousands of people are crossing this level-crossing. Because of frequent passing of trains between Trichur and Ernakulam, traffic is held up at this level-crossing. Public are suffering because of frequent crossing. This is an industrial area. I request the Railway Minister to construct an overbridge on this important place near Irinjulakuda Railway Station-Kallettumkara which has also been recommended by the Government of Kerala.

**RESOLUTION RE : CONTINUANCE  
OF PROCLAMATION IN RESPECT  
OF PUNJAB**

—Contd.

**NATIONAL SECURITY (AMEND-  
MENT) BILL, 1985-86**

—Contd.

**PUNJAB BUDGET 1985-86**

**DEMANDS FOR GRANTS ON  
ACCOUNT (PUNJAB)**

—Contd.

**AND**

**SUPPLEMENTARY DEMANDS FOR  
GRANTS (1984-85) (PUNJAB)**

—Contd.

[English]

**MR. CHAIRMAN (Shri Somnath Rath) :**  
The House will now take up further discussion on items 14,15,16,17 and 18 of the agenda.

Shri Raj Mangal Pande to continue.

**SHRI RAJ MANGAL PANDE (Deoria) :**  
Mr. Chairman, Sir, Yesterday I was speaking to the House that even the best efforts of the present Prime Minister and the late Prime Minister did not work. On a correct appraisal of the facts, if you go a little bit earlier, we will find that here in the Delhi Gurdwara meeting, which our late Prime Minister addressed, she unilaterally made certain concessions and those were concessions of great importance. Even that did not have any effect on the minds of these people and so much so they were bitter, they thought that it was because of weakness that the Government was virtually reconciling to their demands. Now, with more killing and looting in Punjab, the situation has been aggravated to such an extent that even those people who thought that some kind of a solution might be forthcoming like the BJP leaders, Shri Atal Bihari Vajpayee and Shri L.K. Advani—we have seen their statement that has come in

today's paper—have now found that the attitude of the Akalis is far from satisfactory and they do not think that any honourable compromise with them could be possible. The demands they have made are very much indicative of the fact that no Government worth its name could ever accept them. They are demanding even withdrawal of cases against army deserters and withdrawal of cases against all those people who not only indulged in arson and looting but also acted in such a prejudicial manner to the unity and security of the country which any government will not tolerate.

Now, Sir in this National Security Bill which is before the House we have only to consider whether its application should be extended from three months to six months. I think the situation merits that this should be extended not only for six months but even further until a sound philosophy of being a part of the Constitution and part of the Indian nationality dawns upon the minds of these Akali people. They think that they could create a situation to coerce us into accepting their demands which will not be feasible and honourable under any situation. The most surprising thing is that if you talk to a taxi driver in Delhi he emphatically asserts the idea of fighting for Sikhastan and obtaining it by all means. What does it indicate? It indicates their mind is full of animosity against the whole of the country. This feeling has to be eradicated by persuasion or whatever means. The members of the opposition and 700 million people of this country are to be taken into confidence because no government can compromise with any kind of situation threatening the unity and integrity of the country. A few years ago they said that they were Hindus. But now they say they are a separate race. They want a separate flag and they claim a separate nationality. How on earth one can tolerate such kind of a situation? Any government which compromises its position on that I do not think people of this country will tolerate. So, this Bill should be passed without much dissent and discussion.

**SHRI INDRAJIT GUPTA (Basirhat) :**  
Mr. Chairman, Sir, you will excuse me and the Hon. Minister will excuse me if I do not confine my remarks to either supporting or opposing these specific measures because these are measures which are meant to maintain, if I may say so, the *status quo* as it has